

- (d) Two contracts were cancelled one for failure to furnish Performance Guarantee in foreign exchange and the second for failure to supply imported sugar in time and

Food Corporation of India was advised to forfeit the Bid Bond/ Performance Bank Guarantee. In both the cases, the suits have been filed in Delhi High Court and the matter is *Sub-Judice*.

Government had taken various measures to check the rising trend of sugar prices and maintain the adequate availability at reasonable prices during October-November, 1989. The details of the measures taken are given in the enclosed statement-III (See below).

#### Statement-I

#### NAMES OF FIRMS WHO TENDERED IN THE TENDER ENQUIRY ON 15TH SEPTEMBER, 1989

##### FIRMS REGISTERED WITH STC

- | Sl. No. | Name of this party                      |
|---------|---|
| 1       | M/s. Gill & Duffus Geneva               |
| 2       | M/s. Rionda (London) Ltd., London       |
| 3       | M/s. Jean Lion Et. Cie. Paris           |
| 4       | M/s. S.A. Sucre Export, Belgium         |
| 5       | M/s. E.D. & F. (Man) London             |
| 6       | M/s. Anglo Chemical Commodities, London |
| 7       | M/s. Sueden Kerry International, Paris  |

##### FIRMS NOT REGISTERED WITH STC.

- 1 M/s. Teacapet Ltd., London
- 2 M/s. Kapoor & Son, New Delhi
- 3 M/s. Beta Export Pvt. Ltd.,
- 4 M/s. Nitu (U.K.) Ltd., U.K.
- 5 M/s. Hascombe Ltd., Hongkong
- 6 M/s. JDK International, New Delhi
- 7 M/s. New Republic/USA Financial Group
- 8 M/s. Bass International Trading Corporation
- 9 M/s. Sunwah Oil & Cereal (China) Ltd., Hongkong
- 10 M/s. Sicol International, Singapore
- 11 M/s. Casole Traders, London

#### NAMES OF FIRMS WHO TENDERED IN THE TENDER ENQUIRY ON 5TH OCTOBER, 1989.

##### FIRMS REGISTERED WITH STC

- 1 M/s. Rionda (London) Ltd., London
- 2 M/s. E.D. & F. (Man), London
- 3 M/s. Sueden Kerry International, Paris
- 4 M/s. C. Czarnikow Ltd., London

**FIRMS NOT REGISTERED WITH STC**

- 1 M/s. Habib Ali Awachi & Co. Bahrain
- 2 M/s. Binalden KML International Co. Ltd.,
- 3 M/s. Nitu (UK) Ltd., U.K.
- 4 M/s. Alpha Alkhalij
- 5 M/s. Sunwah Oil & Cereal (China) Ltd., Hongkong
- 6 M/s. Sunval Export, New Delhi
- 7 M/s. Ruaj SA (A part of Latin American cartel)
- 8 M/s. Handa International
- 9 M/s. Himgiri Ltd., Birmingham
- 10 M/s. Longbow Ltd., Hongkong
- 11 M/s. S&T Diamonds Ltd., Los Angeles

**Statement II****NAME OF FIRMS ON WHOM ORDERS FOR SUPPLY OF SUGAR WERE PLACED,  
LIST OF CONTRACTS CONCLUDED FOR IMPORT OF SUGAR****FIRMS REGISTERED WITH STC****S. No. Name of the party**

- 1 M/s. Anglo Chemical Commodities, London
- 2 M/s. Rionda (London) Ltd., London
- 3 M/s. Sucden Kerry International, Paris
- 4 M/s. Gill & Duffus, Geneva
- 5 M/s. S.A. Siecs Export, Belgium
- 6 M/s. Jean Lion Et. Cie., Paris

**FIRMS NOT REGISTERED WITH STC**

- 1 M/s. S. & T. Diamonds Inc. Los Angeles\*.
- 2 M/s. Arosan Enterpriser Ltd., Ontario\*

♦Supply did not materialise, contracts since canceled.

**Statement-III****Steps taken to control rise in prices of sugar**

1 The weakly restrictions on sale and despatch of sugar by sugar factories (minimum 20% in each week of the total monthly quota) were reimposed from May, 1989

2 The khandsari manufactures were directed to declare their stocks as on 7th May, 1989 within a period of 5 days, and to sell at least

25% of their opening stock during May, 89 and 30% for each of the subsequent month from June to September, 1989 during the respective months

3 The stock holding limits of sugar with the licenced dealers were reduced from 500 qtls. to 250 qtls in cities and towns with a population of one lakh or more, and from 250 qtls to 125 qtls. in towns having a population less than one lakh. The turn-over period of stocks was also reduced to 7 days from 10 days

In respect of khandsari dealers, the stock holding limits were reduced from 500 to 250 qtls in the country.

4 State Governments were advised to undertake intensive de-hoarding operations, and ensure the enforcement of various regulatory controls applicable to dealers of sugar, khandsari and gur.

5 Governments of Uttar Pradesh, Bihar and West Bengal were asked to check smuggling, if any, of sugar, gur and khandsari to Nepal and Bangladesh.

6 Restrictions were imposed on sale of sugar by one wholesaler to another wholesaler within the same city or urban area in the State of Punjab, Haryana, Uttar Pradesh, Bihar, Andhra Pradesh, Tamil Nadu, Karnataka, Gujarat, Maharashtra and Union Territory of Delhi.

7 State Governments were advised to ensure that sugar factories located in their State comply with the sale and despatch provisions and ensure sale of entire quantity within the validity period.

8 All the sugar factories were advised to enter details of sale of sugar in the name of the first buyer to avoid any paper transactions.

9. Union Food Secretary addressed Food & Civil Supplies Secretaries of all the States/Union Territories on 7-9-89 requesting them to make suitable arrangements for expeditious lifting of levy sugar against the quotas for the months of September and October, 1989 and its timely supply through PDS in the respective States. Effective monitoring of the arrival and distribution of levy sugar through State Civil Supplies authorities and intensive checking of the Fair Price Shops to prevent diversion of levy sugar to the free sale

market was also emphasised. A deterrent action against defaulting Fair Price Shop owners had also been advised.

10. VOLUNTARY PRICE CONTROL SCHEME.—Under the scheme mills agreed to supplying free sale sugar at ex-factory price of Rs 775/- per quintal excluding Excise duty of Rs 54-00 and Cess of Rs 14-00 per quintal. The scheme was operative for the period from 23-9-1989 to 30-11-1989.

11 HIGHER RELEASES : 5 lakh tonnes more free sale sugar had been released in 1988-89 (61.15 lakh tonnes) as compared to 1987-88. For October, 1989 highest ever release of 10.32 lakh tonnes was made:

3.32—normal monthly levy quota 1-00—Special festival quota 6-00—Free sale quota

10-32

#### National Wage Price Policy

1819. SHRI S. MADHAVAN: Will the Minister of LABOUR be pleased to state whether Government propose to frame a National Wage Price Policy so that the disparity in wages for the same work is removed and the price differences eliminated?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): There is no proposal at present for framing a National Wage Price Policy.

#### Shortage of Fire Fighting Staff with CPWD

1820. DR. RATNAKAR PANDEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there is shortage of fire fighting staff, and fire fighting jeep drivers in the fire unit of CPWD?